

(c) when will the work commence and the time by which it is likely to be completed?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE):

(a) Two representations have been received by the Railway for the provision of a road overbridge at Varkala (on Varkala-Kallambalam Road) in replacement of level crossing at km 786/13-14.

(b) Proposals for the construction of road over/under bridges in replacement of level crossings are to be sponsored by the State Government (Road Authority), who have also to give as undertaking to bear their share of the cost as per extant rules. The representationists have been accordingly advised to move the State Government to sponsor the proposal. No communication in this regard has so far been received from the State Government.

(c) Does not arise, in view of reply to (b) above.

Reaction of State Government on Conversion of Uneconomic Railway Lines

2581. **SHRI K. PRADHANI:** Will the Minister of RAILWAYS be pleased to state:

(a) whether Government had sent proposals to certain states for the conversion of uneconomic railway lines into roads; and

(b) if so, the reaction of the State Governments in this regard?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE):

(a) No such proposals have been sent to the State Governments.

(b) Does not arise.

Role of Public Sector in Oil Industry & Trade

2582. **SHRI K. A. RAJAN:** Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to state the present role of public sector in the whole oil industry and trade in the country?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): Except for Oil India Limited, which operates in a limited area in Assam and Arunachal Pradesh, exploration and production of crude oil and natural gas in the country is looked after by the public sector. In the field of refining and marketing only Assam Oil Company, which has a small refinery at Digboi, is yet to be taken over by the public sector. Negotiations for the take over of Assam Oil Company and Burmah Oil Company's interest in Oil India Ltd. are in hand and are expected to conclude in a few months time.

Corporate Plan for Indian Railways

2583. **SHRI SARAT KUMAR KAR:** Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to implement a corporate plan of fifteen years for Indian Railways; and

(b) if so, what specific proposals are made in that plan for a backward state like Orissa?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE):

(a) and (b). Indian Railways have prepared a Corporate Plan giving the estimated rail transport requirements upto the year 1988-89 and also the measures required to be taken to meet the demand.

Specific projects and proposals are to be finalised from time to time in consultation with Zonal Railways and

Planning Commission, keeping in view the needs of the area and the resources available.

System of Proportional Representation for Election to State Legislatures and Parliament

2584. SHRI JYOTIRMOY BOSU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Government have any plan to introduce the system of proportional representation for elections to State Legislatures and Parliament; and

(b) if so, details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) There is no proposal to introduce the system of proportional representation for elections to the House of the People and the State Legislative Assemblies.

(b) Does not arise.

Extension to Dy. C.M.E. at Amritsar

2585. SHRI JYOTIRMOY BOSU: Will the Minister of RAILWAYS be pleased to state:

(a) the length of service rendered by Shri G. S. Sokhey, Dy. CME at Amritsar;

(b) how many extensions has he got already;

(c) whether there are serious grievances against this officer from amongst the workers there; and

(d) if so, reason for granting him extensions?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE):

(a) 21 years since he came on trans-

fer to Indian Railways, except for a break of 2 years.

(b) Extension of service has been granted for 2 years in three spells between 10th February, 1976 to 28th February, 1978.

(c) No.

(d) The extensions were given by the then Minister on grounds of public interest and the work done by him at the Amritsar workshop.

The Constitution (42nd Amendment) Act

2586. SHRI JYOTIRMOY BOSU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Shri N. A. Palkhivala, Jurist has urged upon the Centre to consider his suggestion that the Supreme Court be asked to invalidate the damage done by the 42nd amendment to the Constitution; and

(b) if so, Government's reaction thereto?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) No, Sir.

(b) Does not arise.

Demand for Broad Gauge line from Sholapur to Jalgaon

2587. DR. BAPU KALDATY: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a demand for a new broad gauge line from Sholapur to Jalgaon via Osmanabad and Bhir in Maharashtra; and

(b) Government's decision thereon?